

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

TA No.61/475/2020

(WP (C) No. 1632/2019)

This the 25th day of November, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Arshad Hussain Najar, Age 42 years, S/o Sh. Rehmat Ali Najar,
R/o W. No. 7, Kishtwar.Applicant

(Advocate: Mr. Rohit Kapoor)

Versus

1. State of Jammu and Kashmir, Through Commissioner/Secretary Forest Department, Civil Secretariat, Srinagar/Jammu.
2. Chief Conservator of Forest, Jammu.
3. District Development Commission/District Election Officer, Kishtwar.
4. Additional District Development Commissioner/Nodal Officer for MCC and Law & Order.

.....Respondents

(Advocate:- Mr. Amit Gupta, Additional Advocate General)

O R D E R
[O R A L]

Justice L. Narasimha Reddy, Chairman: -

The applicant was placed under suspension through an order dated 19.04.2019. Aggrieved by that, he filed WP (C) No. 1632/2019 before the Hon'ble High Court of Jammu and Kashmir.

2. The Writ Petition has since been transferred to this Tribunal in view of the reorganization of the State of Jammu and Kashmir, and renumbered as TA. No. 61/475/2020.

3. We heard Mr.Rohit Kapoor, learned counsel for the Applicant and Mr.Amit Gupta, learned Additional Advocate General, for the Respondents.

4. While admitting the Writ Petition, the Hon'ble High Court was not inclined to pass an interim order. However, it is brought to our notice that on 12.11.2020, the respondents have revoked the order of suspension by incorporating certain conditions.

5. With that, the grievance of the applicant has been redressed and the TA is dismissed as infructuous. In case, the applicant still feels aggrieved by the order passed by the respondents, it shall be open to him to pursue remedies in accordance with law.

(A.K. BISHNOI)
MEMBER (A)

Dsn

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN